

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S).15606/2024

[ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 01-02-2013
IN HCP NO. 1794/2012 PASSED BY THE HIGH COURT OF JUDICATURE AT
MADRAS]

SUBASH CHANDRA KAPOOR

PETITIONER(S)

VERSUS

THE STATE OF TAMIL NADU & ORS.

RESPONDENT(S)

IA NO. 242306/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA NO. 242308/2024 - EXEMPTION FROM FILING O.T.
IA NO. 245337/2024 - EXEMPTION FROM FILING O.T.
IA NO. 245336/2024 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA NO. 168320/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 15-09-2025 This matter was called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) : Ms. Payoshi Roy, Adv.
Mr. S. Prabu Ramasubramanian, Adv.
Mr. Manoj Kumar A., Adv.
Mr. Vinayaga Vignesh I, Adv.
Mr. Vairawan A.S., AOR

For Respondent(s) : Mr. Amit Anand Tiwari, Sr. A.A.G.
Mr. Sabarish Subramanian, AOR
Ms. Jahnvi Taneja, Adv.
Mr. Vishnu Unnikrishnan, Adv.
Ms. Tanvi Anand, Adv.
Mr. Pranjal Mishra, Adv.
Ms. Saushriya Havelia, Adv.
Mr. Veshal Tyagi, Adv.
Ms. Arpitha Anna Mathew, Adv.
Mr. K.s.badhrinathan, Adv.
Mr. Danish Saifi, Adv.

Mr. Satya Darshi Sanjay, A.S.G.
Mr. Raj Bahadur Yadav, AOR
Mr. Khushal Kolwar, Adv.
Mr. Shubham Prakash Mishra, Adv.
Mr. Shashank Bajpai, Adv.
Ms. Akanksha Raj, Adv.
Mr. Shubh Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have heard learned counsel for the petitioner; learned Additional Advocate General appearing for the respondent(s)-State and learned Additional Solicitor General appearing for the Union of India, Ministry of External Affairs.

Although a delay of 4178 days has been condoned *albeit ex parte* by this Court *vide* order dated 25.10.2024 inasmuch as the impugned order is dated 01.02.2013 and the Special Leave Petition was filed on 13.10.2024, we do not deem it appropriate to entertain this Special Leave Petition any further.

In the circumstances, we dispose of the Special Leave Petition by reserving liberty to the petitioner herein to take all legal contentions available to the petitioner herein before the appropriate forum.

It is needless to observe that if legal contentions under the provisions of the Extradition Act, 1962 or other legal contentions are pressed by the petitioner herein, the same shall be considered on its own merits as expeditiously as possible and in accordance with law by

the appropriate forum.

Pending application(s), if any, shall stand disposed of.

(B. LAKSHMI MANIKYA VALLI)
COURT MASTER (SH)

(DIVYA BABBAR)
COURT MASTER (NSH)